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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No.86 of 1994.

Date of decision : January 9, 1995.

Haladhar Mahanta ...

Applicant.

Versus

Postmaster General,
Sambalpur and others ...

Respondents.

(FOR INSTRUCTIONS)

1. Whether it be reported to the Reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

09 JAN 95

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CENTRAL ADMINISTRATIVE TRIBUNAL
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CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

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Haladhar Mahanta aged about 63 years,
son of late Sibanath Mahanta, resident of
village , at P.O.Bhanda, P.S.Beria, Munsifi
Chamoua, District Keonjhar, Extra Departmental
Branch Post Master of Bhanda Post Office,
At/P.O.Bhanda, P.S.Beria, Munsifi Champua,
District-Keonjhar.

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Applicant.

Legal Practitioners :M/s. J.K.Rath,
R.N.Mishra, S.K.Das, Advocates .

Versus

1. Post Master General, Sambalpur
At/P.O./P.S./Munsifi/Dist.Sambalpur.
2. Superintendent of Post offices,
Keonjhar Division,At/P.O./P.S./Munsifi
and District Keonjhar.
3. Union of India, represented through
Chief Post Master General,At/P.C.Bhubaneswar,
Dist.Khurda.

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Respondents.

Legal Practitioner... Mr.Ashok Misra,
Sr.Standing Counsel (Central)

O R D E R

H.RAJENDRA PRASAD, MEMBER (ADMN.) Heard Shri R.N.Mishra, learned
counsel for the applicant, who has produced the original
Transfer Certificate issued by Mahatab (Govt.)
High School, Champua, Keonjhar District which shows the
date of birth of the applicant as 23.11.1931. There is some
dispute between this date and the date recorded in the
Service Book of the applicant at the time of his

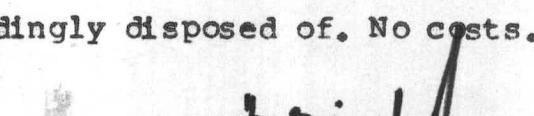
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entry in service and subsequently also attested by him.

There is also a difference regarding the date of entry and date of leaving the School in these documents. It is not clear which of the two documents can be taken as correct and what are the reasons which have resulted in these discrepancies. In the overall interests of the case, of the applicant, and the Department, it is directed that the original certificate, now submitted by the applicant, be got verified with actual reference to the School-records/authorities through the Inspector of Post Offices concerned, within one month and necessary decision, either confirming or modifying the earlier decision of the Superintendent of Post Offices vide Annexure-1/5, be passed thereafter. The original certificate now submitted by the applicant shall be returned by respondent no.2 by registered post, while conveying the final decision.

Shri Ashok Misra, learned Senior Standing Counsel (Central) was heard in the matter.

2. The case is thus accordingly disposed of. No costs.


 (H. RAJENDRA PRASAD)
 MEMBER (ADMINISTRATIVE)

Sarangi.

09 JAN 95